## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 341 OF 2017 & IA NO. 686 OF 2017 & 75 OF 2018 APPEAL NO. 342 OF 2017 & IA NO. 688 OF 2017

Dated: 22<sup>nd</sup> March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Surat Citizens' Council Trust .... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Swarup

Ms. Tanya Swarup

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Mohit Rai for R-1

Mr. Nitesh Ojha

Mr. Hardik Luthra for R-2

## <u>ORDER</u>

We have heard learned counsel for the parties. The appellant in appeal No. 342 of 2017 does not wish to file rejoinder.

It is represented that pleadings are complete in these matters.

IA No. 75 of 2018 for condonation of delay in filing rejoinder is allowed. Application is disposed of.

List these matters for hearing on <u>03.05.2018.</u>

(Justice N. K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

mk/tpd